GOVERNMENT OF INDIA MINISTRY OF POWER

LOK SABHA UNSTARRED QUESTION NO.291 TO BE ANSWERED ON 19.07.2018

SETTLEMENT OF POWER DUES

291. SHRI PRABHAKAR REDDY KOTHA:

Will the Minister of POWER be pleased to state:

(a) whether the Union Government is aware that the Governments of Andhra Pradesh and Telangana are on the loggerheads on the issue of settlement of power dues to the tune of Rs. 5,732 crore between the two States and if so, the details thereof;

(b) whether the Government is aware that the matter is referred to National Company Law Tribunal for early settlement and if so, the details thereof; and

(c) whether the Union Government would intervene in the matter for early settlement of the matter between the States and if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER AND NEW & RENEWABLE ENERGY

(SHRI R. K. SINGH)

(a) & (b) : Yes, Madam. Two petitions have been filed by Andhra Pradesh Power Generation Corporation (APGENCO) under section 9 of the Insolvency and Bankruptcy Code, 2016 before Hyderabad Bench of National Company Law Tribunal (NCLT) as per details given below:

SI. No.	Company Petition No.	Name of Operational Creditor	Name of Corporate Debtor	Amount Involved [Rs. in Crore]
1	CP(IB)No.57/9/HDB/ 2018	Andhra Pradesh Power Generation Corporation Limited (APGENCO)	Southern Power Distribution Company of Telangana Limited	4,044.27
2	CP(IB)No.58/9/HDB/ 2018	Andhra Pradesh Power Generation Corporation Limited (APGENCO)	Northern Power Distribution Company of Telangana Limited	1,688.13
Total Amount:				5,732.40

(c): As the matter is subjudice in NCLT, it will not be proper for the Union Government to intervene in the matter.
